

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI VS Nirmal Singh Bhangoo & Ors.  
CC No. 43/2019  
FIR No. RC/BD1/0004/E/2014  
U/s 420 r/w 120B IPC

19.06.2020

Present: None.

This application was forwarded to my email by my Reader through his designated official ID created in view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, RADC. New Delhi.

The application pertains to the prayer of the counsel requesting meeting to his client/applicant/accused Subrata Bhattacharya who is lodged in JC via video conferencing. It is requested that the Jail Superintendent be directed to make necessary arrangements for this meeting via video conferencing.

In view of the directions of Hon'ble High Court and Ld. District Judge as mentioned in circular No. E-DJ/RADC/2020 dated 15.06.2020, I am disposing the application from my residence only. I did not consider it necessary to give hearing on the application to the prosecution since it is matter between the counsel and the client.

In respect of such a prayer, it has been observed in a judgement of Hon'ble High Court of Delhi titled as Sanjay Chandra & Anr. Vs. The Superintendent Central Jail 1 Tihar, NCT of Delhi & Anr. W.P.(CRL.) 855/2020 wherein it was observed as under:-

***“ Since, such facilities are available to the prisoners twice a week, this court finds no reason to not allow the request of the petitioners for being permitted video conferencing facilities with their lawyers in order for them to defend the cases instituted against them. In the circumstances, the jail authorities are directed to provide video conferencing facilities to the petitioners twice a week for a period of thirty minutes each. It is clarified that this facility will be provided***

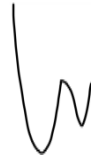
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*to enable the petitioners to consult with their lawyers/legal consultants but not their friends and family members. They may be provided limited telephone facilities for the aforesaid purpose as provided to other prisoners.”*

In view of the aforesaid judgment of Hon'ble High Court of Delhi, I allow the application in terms of the aforesaid observations and the Jail Superintendent concerned is directed to make the necessary arrangement for video conferencing in respect of the said applicant/accused as per for the same terms and condition as laid down by the Hon'ble High Court of Delhi. The Jail Superintendent will provide this video conferencing facility to the accused/applicant twice a week for a period of 30 minutes each.

Copy of this order be sent by the concerned court official to the counsel for applicant/accused as per the guideline framed by Ld. District Judge through electronic mode/email. Copy of this order be also uploaded on the official Website of Delhi District Court. **Copy of this order be also sent to the official email ID of the concerned Jail Superintendent by the designated Computer Official for his intimation and compliance.**



( ASHOK KUMAR)  
ACMM-2 Cum ACJ, ROUSE AVENUE  
COURT, NEW DELHI-19.06.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,  
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Present: None.

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The application pertains to the prayer of the counsel requesting meeting to his client/applicant/accused Gurmeet Singh who is lodged in JC via video conferencing. It is requested that the Jail Superintendent be directed to make necessary arrangements for this meeting via video conferencing.

In view of the directions of Hon'ble High Court and Ld. District Judge as mentioned in circular No. E-DJ/RADC/2020 dated 15.06.2020, I am disposing the application from my residence only. I did not consider it necessary to give hearing on the application to the prosecution since it is matter between the counsel and the client.

In respect of such a prayer, it has been observed in a judgement of Hon'ble High Court of Delhi titled as Sanjay Chandra & Anr. Vs. The Superintendent Central Jail 1 Tihar, NCT of Delhi & Anr. W.P.(CRL.) 855/2020 wherein it was observed as under:-

***“ Since, such facilities are available to the prisoners twice a week, this court finds no reason to not allow the request of the petitioners for being permitted video conferencing facilities with their lawyers in order for them to defend the cases instituted against them. In the circumstances, the jail authorities are directed to provide video conferencing facilities to the petitioners twice a week for a period of thirty minutes each. It is clarified that this facility will be provided***

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*to enable the petitioners to consult with their lawyers/legal consultants but not their friends and family members. They may be provided limited telephone facilities for the aforesaid purpose as provided to other prisoners.”*

In view of the aforesaid judgment of Hon'ble High Court of Delhi, I allow the application in terms of the aforesaid observations and the Jail Superintendent concerned is directed to make the necessary arrangement for video conferencing in respect of the said applicant/accused as per for the same terms and condition as laid down by the Hon'ble High Court of Delhi. The Jail Superintendent will provide this video conferencing facility to the accused/applicant twice a week for a period of 30 minutes each.

Copy of this order be sent by the concerned court official to the counsel for applicant/accused as per the guideline framed by Ld. District Judge through electronic mode/email. Copy of this order be also uploaded on the official Website of Delhi District Court. **Copy of this order be also sent to the official email ID of the concerned Jail Superintendent by the designated Computer Official for his intimation and compliance.**



( ASHOK KUMAR )  
ACMM-2 Cum ACJ, ROUSE AVENUE  
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